Registered No. HSE/49

[Price : Rs. 0-90 Paise.





THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 11] HYDERABAD, SATURDAY, OCTOBER 8, 2016

TELANGANA ACTS, ORDINANCES AND

REGULATIONS Etc.

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 8th October, 2016 being published under article 348 (3) of the Constitution of India for general information:-

TELANGANA ORDINANCE No. 11 OF 2016

Promulgated by the Governor in the Sixty-seventh Year of the Republic of India.

AN ORDINANCE FURTHER TO AMEND THE TELANGANA COMMISSION FOR BACKWARD CLASSES ACT, 1993.

Whereas, the Legislature of the State is not now in session and the Governor of Telangana is satisfied
[1]
[1]

2 TELANGANA GAZETTE EXTRAORDINARY [Part IV-B

that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short 1. (1) This Ordinance may be called the Telangana title and commencement. 1. (1) This Ordinance may be called the Telangana Commission for Backward Classes (Amendment) Ordinance, 2016.

(2) It shall come into force at once.

Amendment of section 3. Act No. 20 of 1993.

2. In the Telangana Commission for Backward Classes Act, 1993, for clause (a) of sub-section (2) of section 3, the following clause shall be substituted, namely,-

"(a) a Chairperson who is or has been a Judge of High Court or a Social Scientist or a person of eminence who has worked for the welfare of weaker sections of society;".

E.S.L. NARASIMHAN,

Governor of Telangana.

A. SANTHOSH REDDY,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department. **Registered No. HSE/49**



తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY No. 11] HYDERABAD, SATURDAY, OCTOBER 8, 2016 TELANGANA ACTS, ORDINANCES AND REGULATIONS Etc.

తెలంగాణ చట్టములు, అధ్యాదేశములు మరియు

వినియముములు మొదలగునవి

2016, అక్టోబర్ 8వ తేదీన గవర్నరు జారీ చేసిన ఈ క్రింది అధ్యాదేశవుును అందరి ఎరుక నిమిత్తవుు ఇందువుూలవుుగా ప్రచురించడమైనది.

2016లోని 11వ అధ్యాదేశము

భారత ప్రజారాజ్యపు అరపై ఏడవ సంవత్సరములో గవర్నరుచే జారీ చేయబడినది.

తెలంగాణ వెనకబడిన తరగతుల కొరకు కమీషను చట్టము,

1993ను ఇంకనూ సవరించుటకైన అధ్యాదేశము.

రాష్ట్రశాసనమండలి ఇప్పుడు అధిపేశనములో లేనందుననూ మరియు పెంటనే చర్య తీసుకొనవలసిన అవసరమేర్పడినదని తెలంగాణ గవర్నరు అభిప్రాయ పడినందుననూ;

[3]

O.168

4 TELANGANA GAZETTE EXTRAORDINARY [Part IV-B

భారత సంవిధానము యొక్క 213వ అనుచ్చేదపు ఖండము (1) క్రింద ఒసగబడిన అధికారములను వినియోగించుచూ, గవర్నరు ఇప్పుడు, ఇందుమూలముగా ఈ క్రింది అధ్యాదేశమును జారీ చేయుచున్నారు.

సంగ్రహ 1. (1) ఈ అధ్యాదేశమును తెలంగాణ పెనకబడిన తరగతుల నామము, పురియు ప్రారంభము. (2) ఇది, పెంటనే అమలులోనికి వచ్చును.

3ప పరిచ్ఛే 2. తెలంగాణ పెనకబడిన తరగతుల కొరకు కమీషను చట్టము,
 దముసకు 1993లో, 3ప పరిచ్ఛేదపు ఉపపరిచ్ఛేదము (2) యొక్క ఖండము (ఎ)కు సవరణ.
 బదులుగా ఈ క్రింది ఖండమును ఉంచవలెను, అదేదనగా,-

20వ చట్టము.

''(ఎ) ఛైర్పర్సన్ ఉన్నత న్యాయస్థానము యొక్క న్యాయధీశునిగా ఉన్న లేక ఉండి యుండిన లేదా సామాజిక శాస్త్రజ్ఞుడు లేదా సమాజములోని బడుగు వర్గముల సంక్షేమము కొరకు పని చేసిన ఘనత కలిగిన వ్యక్తియై ఉండవలెను;''.

> ఇ. ఎస్. ఎల్. సరసింహన్, తెలంగాణ గవర్నరు.

ఏ. సంతోష్ రెడ్డి, ప్రభుత్వ కార్యదర్శి, న్యాయవ్యవహారములు, శాసన వ్యవహారములు మరియు న్యాయపాలన, న్యాయశాఖ.

PRINTED AND PUBLISHED BY THE COMMISSIONER OF PRINTING AT TELANGANA LEGISLATIVE ASSEMBLY PRESS, HYDERABAD.